

FORM A	
PUBLIC ANNOUNCEMENT	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF INDIANA LED LIGHTING LLP	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Indiana LED Lighting LLP
2. Date of incorporation of corporate debtor	8th February, 2017
3. Authority under which corporate debtor is incorporated / registered	RoC-Pune
4. Corporate Identity No. of corporate debtor	AAI-5051
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. D-102, S.No. 210/2, 211/2, Park Street, Park Titanium,Wakad, Pune, Maharashtra, India - 411057
6. Insolvency commencement date in respect of corporate debtor	3rd December, 2025
7. Estimated date of closure of insolvency resolution process	1st June, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mayank Rameshchandra Jain IBBI/IPA-001/IP-P01055/2017-2018/11748
9. Address and e-mail of the interim resolution professional, as registered with the Board	A 1001, Samarpan, Western Express Highway, Borivali (East), Mumbai 400066 Email: jainmayankr@gmail.com Mobile: +91 9892733890
10. Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit 1601, Unicorn- Chandak, Veera Desai Road, DattajSalvi Marg, Andheri West, Mumbai - 400053 Email : cirp.indianaled@gmail.com
11. Last date for submission of claims	17th December, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal in its CP No. (IB) 957/MB/2024 has ordered the commencement of a corporate insolvency resolution process of **Indiana LED Lighting LLP** on 3rd December, 2025

The creditors of **Indiana LED Lighting LLP** are hereby called upon to submit their claims with proof on or before 17th December, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 4th December, 2025
Place: Mumbai

Mayank Rameshchandra Jain
Interim Resolution Professional
Indiana LED Lighting LLP

Union Bank of India
Pawanpura Complex, Off. Shiv Vallabh Road, Maruninagar Ashokvan, Dahisar-East, Mumbai 40068

DEMAND NOTICE UNDER SEC.13 (2)
Ref: Adv/Ashokvan/NPA/25-26 Date: 01.11.2025
Place: Ashokvan

To,
1.Mr.Paresh Ramchandra Tuplondhe Alias Raut (Borrower)
Flat No.A-102, Kesari CHS Ltd., road No. 4, Near BMC Library, Ashish Complex, Dahisar-Mumbai.
2.Ms.Mitali Lade Raut (Co-Borrower)
Flat No.A-102, Kesari CHS Ltd., Road No. 4, Near BMC Library, Ashish Complex, Dahisar-Mumbai.

Sir/Madam,
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
You the addressee No.1 & 2 herein have availed the following credit facilities from our Ashokvan Branch and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts have been classified as Non-Performing Asset as on 29/07/2025. As on 31/10/2025 a sum of **Rs.35,31,250.23/- (Rupees Thirty Five Lakh Thirty One Thousand Two Hundred Fifty and Twenty Three Paise Only)** is outstanding in your accounts.

Type of Facility	Outstanding amount as on 31/10/2025	Unapplied interest w.e.f. to till date	Penal Interest (Simple)	Cost/Charges incurred by Bank	Total Dues
HomeA/c No. 550631001/800087	Rs.35,31,250.23/-	0	-	-	Rs.35,31,250.23/-
TOTAL Dues					Rs.35,31,250.23/-

To secure the repayment of the monies due or the monies that may become due to the Bank, **MR. PARESH RAMCHANDRA TUPLONDHE ALIAS RAUT AND MRS. MITALI LADE RAUT** had/have executed documents on 31/12/2016 and created security interest by way of :-
Mortgage Of Immovable Property Described Herein Below:-
FLAT NO 102, ON THE FIRST FLOOR, A WING, ADM. 334 SQ FT (CARPET AREA) BUILDING NO. 2, IN THE BUILDING KNOWN AS "ASHISH COMPLEX" AND NOW IN THE SOCIETY KNOWN AS KESARI CO-OP HSG SOC LTD., SITUATED AT ASHISH COMPLEX, BLDG NO. 2, C S COMPLEX, ROAD NO. 4, DAHISAR EAST, MUMBAI 400068, CONSTRUCTED ON ALL THAT PIECE OF PARCEL OF LAND BEARING SURVEY NO 334/3 PT. CORRESPONDING TO CTS NO 1424-A (PART), LYING, BEING AND SITUATED AT REVENUE VILLAGE, DAHISAR, REGISTRATION DISTRICT AND SUB DISTRICT OF MUMBAI CITY AND MUNICIPAL SUBURBAN IN R/N WARD, WITHIN THE LIMITS OF BRIHAN MUMBAI MUNICIPAL CORPORATION.

Therefore you are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of **Rs.35,31,250.23/- (Rupees Thirty Five Lakh Thirty One Thousand Two Hundred Fifty and Twenty Three Paise Only)** together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours faithfully,
For Union Bank of India
Sd/-
Authorised Officer

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited 8th Floor, G Corp, Tech Park Ghodbunder Road, Kasarvadavli, Thane (West) - 400615

SALE NOTICE
[RULE 8(6) & 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002]
SALE BY PRIVATE TREATY OF IMMOVABLE ASSET CHARGED TO ADITYA BIRLA HOUSING FINANCE LIMITED UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

The undersigned being the Authorized Officer of Aditya Birla Housing Finance Limited (hereinafter referred to as "ABHFL") has taken the physical possession of the immovable property bearing "ALL THAT PIECE AND PARCEL OF FLAT NO. 201, ON SECOND FLOOR, AREA ADMEASURING 620.00 SQ. FT., EQUIVALENT TO 57.82 SQ. METRS (CARPET AREA) OF THE R.C.C. BUILDING NAMED AS "SHREE SIDDHIVINAYAK APARTMENT", CONSTRUCTED ON GAOTIAN LAND BEARING PARDI NO. 17, SITUATE LYING AND BEING AT NEAR ANGAO GAODEVI MANDIR, ANGAO ROAD, MOUJE, ANGAO, TALUKA, BHIWANDI, DIST. THANE WITHIN THE LIMITS OF GRAMPANCHAYAT ANGAO, JOINT SUB-REGISTRATION DISTRICT AND TALUKA BHIWANDI, REGISTRATION DISTRICT AND DISTRICT, THANE, MAHARASHTRA-421302, AND BOUNDED AS:- EAST: GRAMPANCHAYAT ROAD AND ROAD TO LAHOTI VIDYALAYA WEST; PROPERTY BELONGING TO KOKANATH BHARAMAN DEUL; MANDAL: NORTH; GAONDEVI MANDIR SOUTH; PROPERTY BELONGING TO SHRI YATISH NARAYAN HILL" (hereinafter referred to as "Secured Asset") under Section 13(4) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act, 2002") which stood secured in favor of ABHFL towards financial facility, its outstanding dues of INR. 1690674/- (Rupees Sixteen Lakh Ninety Thousand Six Hundred Seventy Four Only) due to ABHFL from the Borrowers/Co-Borrowers. The reserve price of the Secured Asset is fixed at INR 700000/- (Rupees Seven Lakhs Only). The Borrowers/Co-Borrowers are hereby informed that all the requisitions under the provisions of SARFAESI Act, 2002 and the Security Interest (Enforcement) Rules, 2002 have been complied with, and ABHFL is now under the process of enforcing its security interest by effecting sale of the Secured Asset as mentioned herein by way of private treaty as prescribed under the provisions of Rule 8 (6) of Security Interest (Enforcement) Rules, 2002.

Further the Borrowers/Co-Borrowers attention is invited to provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the said Secured Asset.

Date: 05/12/2025 Sd/- Authorized Officer
Place: MUMBAI Aditya Birla Housing Finance Limited

AXIS BANK LIMITED (CIN: L65110GJ1993PLC020769)
Salaried Assets Group, 1st Floor, Axis House, No. 3, Club House Road, Anna Salai, Chennai - 600002. www.axisbank.com

SALE NOTICE FOR SALE OF MOVABLE AND IMMOVABLE PROPERTIES

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s)/ Guarantor(s) that the below described movable and immovable property mortgaged/charged to the Secured Creditor, the physical possession of secured property which has been taken by the Authorized Officer of Axis Bank Ltd through Cr. Mis No 188/2024 Order dated 28.08.2024 on 06.11.2024, the Secured Creditor, will be sold on "As is Where is", "As is What is" and Whatever there is" on 23.12.2025, for recovery of dues along with further interest thereon to the secured creditor from Borrower(s)/ Guarantor(s) as mentioned below.

S.No.1: Borrowers / Guarantor: 1. M/S MANIYOG TEXTILES Private Limited, Represented by its Directors, 2.Mr. Yogesh Satyanarayan Mandhane, 3. Mrs. ARCHANA YOGESH MANDHANE
Amount Outstanding: **Rs. 8,89,46,029.51/- (Rupees Eight Crores Eighty Nine Lakhs Forty Six Thousand and Twenty Nine Paise Fifty Only)** as on 30.04.2024 along with further interest thereon from 01.05.2024 at the contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc.

Security for the Account
Description of Immovable and movable property/assets in the name of M/s Maniyog Textiles Pvt.Ltd. By way of Equitable Mortgage
All that piece and parcel of land and buildings of the Industrial Property bearing Janjar No. 183, Property/Katha No. 148/1 and 148/2 in Sy. No.74, 75-Part, 78 and 79-Part, situated at Seegur Village, Ravandar Hobli, Periyapatna Taluk, Mysore District, in all measuring 14 acres 17 guntas, bounded by East by Survey No. 80, West by Periyapatna Bettadapura Road, North by Remaining portion of Sy No. 78 and 79, South by Road and Sy. No. 75(P) and 73 along with all the movable assets i.e. inventory and plant and machinery taken possession on 06.11.2024 from the said premises.

All in one lot only
1. Reserve Price for mortgaged property with land and building is Rs 13.38 Crs
2. Reserve price for Inventory is Rs 0.10 Crs
3. Reserve price for Plan and Machinery is 2.13 Crs
Aggregate Reserve Price Rs. 15,61,00,000/- (Rupees Fifteen Crores sixty Lakhs Only)
Earnest Money Deposit (EMD): Rs 1,56,10,000/- (Rupees One Crore Fifty Six Lakhs Ten Thousand only)
Bid Increment Amount: Rs.5,00,000/- (Rupees Five Lakhs Only)

Last date for Demand Draft/Pay Order in the favour of Axis Bank Ltd. payable at submission of Chennai to be submitted on or before 22.12.2025 by 5:00 p.m.at either bid and EMD of the following address:-
Remittance: **Chennai - B K Eswaraiiah, +91 90925 22999** Axis Bank Ltd., 1st Floor, Axis House, No.3, Club House Road, Anna Salai, Chennai- 600002.

Inspection of Property: For inspection, please contact **Mr B K Eswaraiiah (Authorised officer)** on the following number +91 909252999. Inspection shall be done with prior approval of authorised officer on a working day
Date and time of e-auction: 23.12.2025 between 12.00 p.m. to 3.00p.m. with auto-extension of five minutes each in the event of bids placed in the last five minutes.

Encumbrances known to the Secured Creditor: NIL
For detailed terms and conditions of the sale, please refer to the link provided in <https://www.axisbank.com/auction-notices> and/or <https://axisbank.auctiontiger.net>. Auction ID- 351273.
Date: 05.12.2025 | Place: Mysore Sd/- Authorised Officer, Axis Bank Ltd.

SVC CO-OPERATIVE BANK LTD. (Formerly The Shamrao Vitthal Co-op Bank Ltd.)
LEGAL & RECOVERY DEPARTMENT
SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ EAST, MUMBAI - 400 055. Tel No: 71999987/1999978/71999873

NOTICE UNDER SEC 13(4) OF THE SARFAESI ACT, 2002
WHEREAS the undersigned being the Authorized Officer of SVC Co-operative Bank Limited earlier known as The Shamrao Vitthal Co-operative Bank Ltd., under the Securitization & Reconstruction of Financial Assets and enforcement of Security Interest Act 2002 (Act) and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 06.09.2025 under Section 13 (2) of the said Act, calling upon the Borrower/Mortgagor/Guarantor, 1. **M/s. R. K. Enterprise (Prop. Mrs. Manju Raman Kanodia) - Principal Borrower**, 1st Floor, Office No. 131, 1st/12, Supers Tower, Ring Road, Surat, Gujarat - 395 002. And / Or 302, 3rd Floor, Ahimsa Heights, Off. Link Road, Chincholi, Opp. Sab Kuch Super Market, Malad West, Mumbai - 400 064. And / Or B/305, Kemp Plaza, Mind Space, Malad West, Mumbai - 400 064. And / Or Block No. 188, Survey No. 188, Baji Godown, Vakandev Niyol, Chaitan Road, Gujarat - 394 305. And / Or D-801, Dheeraj Ganga, Chincholi Bunder Road, Malad West, Mumbai - 400 064 to repay the amount mentioned in the said Notice being **Rs. 76,11,292.00 (Rupees Seventy Six Lakhs Eleven Thousand Two Hundred Ninety Two Only)** as on 05.09.2025 together with interest from 05.09.2025 plus legal and other incidental expenses incurred thereon till the date of closure, within 60 days of receipt of this notice.

The Borrower having failed to repay the amount, the undersigned Authorized Officer of SVC Co-operative Bank Ltd., has issued Notice dated 02.12.2025 to the Book Debtors/Receivables Debtors U/s. 13 (4) (d) mentioned herein below directing them to remit payments directly to the Bank to the loan account of the Borrower in exercise of powers conferred on him under the Act to recover the outstanding dues of **Rs. 78,32,576/-** as on 30.11.2025.

As per the above referred provision, the Bank is having first and exclusive charge over all the Book Debtors/Receivables hypothecated to the Bank pertaining to M/s. R. K Enterprise (Prop. Mrs. Manju Raman Kanodia).

HYPOTHECATION OF BOOK DEBTS (RECEIVABLE DUES) AS ON 31.05.2025

Sr. No.	Debtor Name	Amount
1	Sakshi Thread Enterprises	Rs. 4,22,424/-
2	Pari Enterprise	Rs. 2,01,571/-
3	Pari Textile	Rs. 1,99,999/-
4	Pari Textile (AHD)	Rs. 591,773/-
5	Meera Thread	Rs. 5,10,092/-
6	Darshan Textiles	Rs. 6,86,786/-
7	Jay Goga Silk Mills	Rs. 3,59,856/-
8	Shree Hari Textile	Rs. 10,29,749/-
9	D. K Textile	Rs. 3,33,573/-
10	Kashbhanjan Textiles	Rs. 10,07,723/-
11	Le Merite Exports Limited	Rs. 9,46,825/-
12	Maruti Thread	Rs. 4,73,029/-
13	Sat Filament LLP	Rs. 6,21,528/-
14	Payal Textiles	Rs. 2,94,361/-
15	Shree Ganesh Textile	Rs. 4,54,978/-
16	Avinya Enterprise	Rs. 3,21,474/-
17	Shubham Enterprise	Rs. 3,93,758/-
18	Shree Hari Fab	Rs. 3,16,031/-
19	Zalak Textiles	Rs. 4,71,314/-
20	Kantilal Virajbhai Patel	Rs. 2,40,128/-
21	Shreeji Corporation	Rs. 7,62,564/-
22	Pramukh Enterprises	Rs. 4,97,106/-
23	Shree Hari Textile	Rs. 3,25,791/-
24	Shree Sai Enterprises	Rs. 4,21,320/-
25	Radhe Textiles	Rs. 3,99,997/-
26	Aakash Textiles	Rs. 8,22,755/-
27	Uma Textiles	Rs. 6,37,346/-
28	Madhav Yarn Traders	Rs. 3,67,847/-
29	Mahant Textile	Rs. 2,00,000/-
30	Prayasha Textile	Rs. 4,55,267/-
31	Bhavesh Enterprise	Rs. 2,39,501/-
32	Kapi Tex	Rs. 4,51,775/-
33	Jay Ambe Textiles	Rs. 5,29,145/-
34	Maafatal Fabrics	Rs. 2,00,000/-
35	Dhruvi Fabrics	Rs. 1,06,253/-
36	Shubh Textile	Rs. 4,58,613/-
37	Varahi Textiles	Rs. 3,61,150/-
38	Tara Textile	Rs. 2,96,546/-
39	Sayona Textiles	Rs. 4,00,000/-
	Total	Rs. 1,76,72,424/-

Date: 02/12/2025 Mr. Rohan R. Pai
Place: Mumbai Senior Manager & Authorised Officer

PUBLIC NOTICE
Notice is hereby given that my client Mrs. Suvarna Rajendra Patil who has been allotted Flat No. 1904 on 19th floor, admeasuring 653 sq. ft. carpet area equivalent to 60.67 sq. meter (72.82 Sq. Mtr. as mentioned in Index 2) and being constructed on the plot of land or ground together with the building standing thereon and known as BORIVALI RAJESH CO-OP HOUSING SOCIETY LTD., on plot bearing C.T.S. No. 31-C, area admeasuring 2009.30 sq.mtr. of village Eksar, Taluka Borivali Taluka Eksar Road, Near Royal Complex, Borivali (West), Mumbai - 400 092, in the registration sub-district of Bandra in Mumbai Suburban District (hereinafter referred to as said "Flat") in lieu of Old flat no. D-110 from Kamlahomes & Lifestyles Pvt. Ltd vide Agreement for Permanent Alternate Accommodation, dated 20.08.2024 and Register dated 26.08.2024 Bearing No BRL-7- 17260-2024, duly registered at Joint SRO Borivali 7 and thus Mrs. Suvarna Rajendra Patil is the absolute owner, well possessed of in respect of the said Flat. Whereas originally, Flat no. D-110 was purchased by Mrs. Pratima Varjivandas Shah from M/s H.R Builders vide Agreement dated 24.11.1980. Further, by virtue of Gift Deed dated 13.10.2006 Bearing No BRL-5-7726/2006, Mr. Vatsal Varjivandas Shah became absolute owner of Flat no. D-110.

Whereas, Mr. Vatsal Varjivandas Shah expired on dt. 21.10.2007 leaving behind only Chirag Vatsal Shah as his surviving legal heir. However, it appears that as per Hindu Succession Act, Mr. Chirag Shah should have obtained Succession Certificate from the Competent Court but the same was not obtained and subsequently transactions with respect to Flat no. D-110 were made without obtaining Succession Certificate.

In this scenario, my client herein Mrs. Suvarna Rajendra Patil therefore publishes this notices inviting any claims or objections against it or upon the said Flat or any part thereof by way of inheritance, possession, sale, lease, mortgage, charge, gift, trust, loan or otherwise whatsoever nature from any persons, Legal heirs, Banks, Financial Institutions having an hereby required to make the same known in writing to the undersigned address given below within a period of 14 days from the date hereof, failing which it shall be presumed that there are no claims whatsoever and/or claims, if any, shall be deemed to be waived.

Off: G8/G9, Kishor Angan, Behind Dominos, Kalwa, Thane, 400605
Mobile No.: 9867280864
Email Id - legal@adhitcapella.com

Sd/-
Adv Harshada Tamboli

PUBLIC NOTICE
NOTICE is hereby given that **Sakina Yusufali Bhopalwala** was the lawful tenant of **Room No. 1**, on the First Floor of "Mansoor Chambers", situated at 20/22 Ebrahim Rahmatullah Road, Bhandi Bazar, Mumbai-400003 bearing C. S. No.4335 of Bhuleshwar Division (hereinafter referred to as said "tenanted premises"), belonging to Saifee Burhani Upliftment Trust, a Public Charitable Trust having their office at the below mentioned address ("Landlords").

The said Landlords have been informed that the said tenant Sakina Yusuf Bhopalwala has died intestate at Mumbai on 05/11/2004.

Mrs. Rashida Shabbir Surka and Mrs. TasneemKhozema Kothari, claiming to be the married daughters and only legal heirs of the above deceased tenanthas made an application to the Landlords claiming tenancy rights and interest of the deceased Tenant in the said tenanted premises and has applied for transfer of tenancy rights and rent receipt in their joint names. Mrs. Rashida Shabbir Surka and Mrs. TasneemKhozema Kotharihas given a registered Indemnity Bond, bearing Reg. No. MBI1/12451/2025 dated 30/10/2025for the purpose of the afore-mentioned transfer.

Any person (other than Rashida Shabbir Surka and TasneemKhozema Kothari) having any right, title, claim or interest in the said tenanted premises either as heir of the deceased tenant or otherwise by way of possession, sale, exchange, mortgage, inheritance, gift, lien, charge, maintenance, easement, trust, lease, tenancy, sub-tenancy, leave and licence or otherwise of whatsoever nature is hereby required to make the same known in writing to the undersigned at their office within 15 days from the date of publication hereof, failing which the Landlords shall proceed to transfer the tenancy rights and issue rent receipt in the joint names of Rashida Shabbir Surka and TasneemKhozema Kothari without any responsibility or liability to make any further inquiry in this regard.

It is expressly made clear that Rashida Shabbir Surka and Tasneem Khozema Kothari jointly shall be liable and responsible to settle all objections, claims and/or demands received from any person claiming any interest in the tenanted premises.

For Saifee Burhani Upliftment Trust
Authorised Signatory
AI Ezz, 3rd Floor, Ebrahim Rahimtoola Road, Bhandi Bazar, Mumbai-400003
Place : Mumbai
Dated : 14/11/2025

PUBLIC NOTICE
1. NOTICE is hereby given to the public at large that we are investigating the right, title and interest of **THANE SUNDARAM CO-OPERATIVE HOUSING SOCIETY LTD.**, a Society Registered under the Maharashtra Co-operative Societies Act, 1960, and the Rules and Regulations made thereunder, bearing Registration No. TNA(TNA)/HSG(TC)/1477/1986-87 dated 11/09/1986 and its registered address at Dharmaveer Road, Pachpakhad, Post. Naupada, Taluka and District Thane (West) - 400 602, for the purpose of re-development rights granted in respect of the property more particularly described in the Schedule hereunder written ("The Property").

2. NOTICE is hereby given to all concerned that if any entity/ persons including any bank or financial institution has any claim, share, right, title, interest or demand of any nature whatsoever into, upon or in respect of the Property or any part thereof or the construction thereon, including by way of development rights, FSI / TDR by operation of law or otherwise of any nature whatsoever, including by way of inheritance, exchange, share, acquisition, partition, transfer, agreement, sale, assignment, bequest, charge, mortgage, hypothecation, let, sub-let, lease, sub-lease, lien, lienspendens, license, pledge, guarantee, easement, gift, trust, maintenance, possession, injunction, loans, advances, attachment or encumbrance, covenant or beneficial interest under any trust, right of prescription or pre-emption or under any contract, agreement for sale or other disposition/s or otherwise in any manner whatsoever or pending litigation, partnership, joint venture, family arrangement / settlement or under any decree, order or award passed by any court or tribunal or otherwise howsoever including by operation of law, are hereby required to intimate his/her share or claim, if any, to the undersigned in writing with documentary proof within 15 (Fifteen) days from the date of publication of this notice at the address mentioned below.

3. If no such notice and or claim along with supporting document/s is received by us within 15 (Fifteen) days from the date of publication, then it would be presumed that the **THANE SUNDARAM CO-OPERATIVE HOUSING SOCIETY LTD.** has an absolute right to deal with the Property, that there is no adverse right, title, interest, or demand of any nature whatsoever in respect of the Property, and the same is free from encumbrance/s and further redevelopment agreement executed with our client pursuant to the proposed transaction, our client will have a valid charge on the Property, without reference to such share or claim, and the claims, if any, of such person shall be treated as waived or abandoned and shall not be binding on our client.

SCHEDULE OF PROPERTY ABOVE REFERRED TO:
ALL THAT pieces and parcels of land i.e. Final Plot No.305 (Part), admeasuring 482.233 Sq. Mtrs. and Final Plot No. 306 admeasuring 1360.66 Sq. Mtrs., lying being situated at Dharmaveer Road, Pachpakhad, Post. Naupada, Taluka and District Thane (West) 400 602, within the Registration Sub-District Thane and Registration District Thane, within the limits of Municipal Corporation of City of Thane.

Published By
Mr. Sandesh Deshpande, Advocate High Court
216, Anant Laxmi Chambers, Opp. Waman Hari Peth Jewellers, Naupada, Thane (W) 400 602.
Phone 98200 77488
Date: 5/12/2025

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR A N ENTERPRISES INFRASTRUCTURE SERVICES PRIVATE LIMITED OPERATING IN THE CONSTRUCTION AND CONTRACTING-CIVIL SECTOR, SPECIFICALLY FOCUSING ON THE CONSTRUCTION AND MAINTENANCE OF ROADS & BRIDGES.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	REMARKS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	A N ENTERPRISES INFRASTRUCTURE SERVICES PRIVATE LIMITED PAN: AAKCA6533B CIN: U74900MH2012PTC230674
2.	Address of the registered office	708, Gateway Plaza, A S Marg, Powai, Near to IIT Mumbai 400076, Maharashtra, India
3.	URL of website	None
4.	Details of place where majority of fixed assets are located	708, Gateway Plaza, A S Marg, Powai, Near to IIT Mumbai 400076, Maharashtra, India
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Rs.270.01 lakhs. At present, the company does not have any contracts.
7.	Number of employees/ workmen	3
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to: anenterprisesinfra@gmail.com
9.	Eligibility for resolution applicants under section 252(h) of the Code is available at URL:	For detailed EOI and eligibility criteria, please write an email to: anenterprisesinfra@gmail.com
10.	Last date for receipt of expression of interest	24th December 2025 (Extended from earlier dates 3.10.2025 & 26.10.2025)
11.	Date of issue of provisional list of prospective resolution applicants	27th December 2025 (Extended from earlier dated 13.10.2025 & 29.10.2025)
12.	Last date for submission of objections to provisional list	29th December 2025 (Extended from earlier dates 18.10.2025 & 03.11.2025)
13.	Date of issue of final list of prospective resolution applicants	31st December 2025 (Extended from earlier dates 28.10.2025 & 08.11.2025)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02nd January 2026
15.	Last date for submission of resolution plans	31st January 2026
16.	Process email id to submit Expression of Interest	anenterprisesinfra@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Applicable

Date: December 05, 2025 Pradeep Kumar Chakravarty
Place: Mumbai Resolution Professional
IBBI Registration No.: IBB/PA-003/IP-NO012/2018/11338
AFA Certificate No. AA3/11338/02/311225/301268
Registered Address: B-301, Jasmine, Agarwal & Doshi Complex, Building No. 8, Kaul Heritage, Bhabola, Vasai (West), Palghar, Maharashtra, 401202.
For A N Enterprises Infrastructure Private Limited (Under CIRP)
Mobile No.9619452835

KEC International Limited Registered Office: RPG House, 463, Dr. Annie Besant Road, Worli, Mumbai-400 030

PUBLIC NOTICE
NOTICE is hereby given that the certificate(s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Name of the holder (and Jt.holder(s), if any)	Folio No/s	Face Value	Certificate Number(s)	Distinctive Nos.	No of Shares	
K. R. Thakur R.K. Thakur	K026443	2	5793	5793	8344361 / 8344610	250
K. R. Thakur R.K. Thakur	K026819	2	5795	5795	8344616 / 8344865	250
K. R. Thakur R.K. Thakur	TM21601	2	28457	28457	12510771 / 12510990	220

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate(s).

Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents: MUFJ Intimo India Private Limited 247 Park, C-101, Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083, TEL: 8108116767 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s).

Name(s) of the holder(s) / Legal Claimant:
K. R. Thakur (Kanayo Ratanlal Thakur)

Date: 05/12/2025

Navi Mumbai Municipal Corporation

Public Health Engineering Department
Tender Notice No. NMMC/ ACE/ 43/2025-26

Sr. No.	Name of Work	Estimated Cost (Rs.)
1	Providing and laying D.I. Pipeline for improvement in condominium at sector 01, Koparkhairne ward.	1,01,86,061/-
2	Providing and laying D.I. Pipeline for improvement in condominium at sector 15, Koparkhairne ward	1,01,99,496/-
3	Providing and laying D.I. Pipeline for improvement in condominium at sector 16, Koparkhairne ward	1,02,03,974/-

Tender booklets will be available on e-tendering computer system at <https://mahatenders.gov.in> on **05/12/2025**. The tender is to be submitted online at <https://mahatenders.gov.in> for any technical difficulties in the e-tendering process, please contact the help desk number given on this website.

The right to accept or reject any tender is reserved by the Hon'ble Commissioner of Navi Mumbai Municipal Corporation.
Sign/-
Additional City Engineer

NMMCPRA/897/2025 Navi Mumbai Municipal Corporation

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIANA LED LIGHTING LLP

RELEVANT PARTICULARS	
1. Name of corporate debtor	Indiana LED Lighting LLP
2. Date of incorporation of corporate debtor	8th February, 2017
3. Authority under which corporate debtor is incorporated / registered	RoC-Pune
4. Corporate Identity No. of corporate debtor	AAI8051
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. D-102, S.No. 210/2, 211/2, Park Street, Park Titanium/Wakad, Pune, Maharashtra, India - 411057
6. Insolvency commencement date in respect of corporate debtor	3rd December, 2025
7. Estimated date of closure of insolvency resolution process	1st June, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mayank Rameshchandra Jain IBB/PA/001/IP-P01055/2017-2018/11748
9. Address and e-mail of the interim resolution professional, as registered with the Board	A 1001, Samarpan, Western Express Highway, Borivali (East), Mumbai 400066 Email: jainmayankr@gmail.com Mobile: +91 9892733890
10. Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit 1601, Unicorn- Chandak, Veera Desai Road, Dattajisalmi Marg, Andheri West, Mumbai - 400053 Email: cirp.indianaled@gmail.com
11. Last date for submission of claims	17th December, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal in its CP No. (IB) 957/MB/2024 has ordered the commencement of a corporate insolvency resolution process of **Indiana LED Lighting LLP** on 3rd December, 2025.

The creditors of **Indiana LED Lighting LLP** are hereby called upon to submit their claims with proof on or before 17th December, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 4th December, 2025
Place: Mumbai
Mayank Rameshchandra Jain
Interim Resolution Professional
Indiana LED Lighting LLP

PUBLIC NOTICE
IN THE

